

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 100 of 2014
& IA-192 of 2014

Dated : 22nd April, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Punjab State Power Corporation Ltd. Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Amit Kapur
Mr. Apporva Misra
Mr. Abhishek Munot for R-2

ORDER

Admit. Issue notice in the Appeal as well as in I.A. No. 192 of 2014 (Appl. for stay). Mr. Amit Kapur, the learned counsel takes notice on behalf of Respondent No.2. Notice be issued to the other Respondents returnable on 22.05.2014. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

Since the learned counsel for the Appellant insists for the stay of the impugned Order, post the I.A. for hearing on **22.05.2014**. In the

meantime, the learned counsel for the Respondent No.2 is directed to file the reply to I.A. on or before 12.05.2014 after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/js